



**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

Date of order: 20.9.2018

Present : Hon'ble Ms. Manjula Das, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

O.A. No. 875 of 2015 **Madhusudan Singh,**
Son of Bachchi Prasad Singh,
Residing at Village – Murli,
Post Office – Bhawanipur,
Via – Naugachia,
District – Bhagalpur, Bihar,
Pin No. – 853204.

O.A. No. 876 of 2015 **Yogesh Kumar Singh,**
Son of Vidyanand Singh,
Residing at Village – Murli,
Post Office – Bhawanipur,
Via – Naugachia,
District – Bhagalpur, Bihar,
Pin No. – 853204.

O.A. No. 877 of 2015 **Randhir Mandal,**
Son of Bibhishan Mandal,
Residing at Village – Jarlahi,
Post Office – Jarhali,
Via – Gurubazar,
District – Katihar,
Bihar, Pin No. – 854 104.

O.A. No. 878 of 2015 **Bisheshwar Prasad Singh,**
Son of Sitalee Prosad Singh,
Residing at Village – Murli,
Post Office – Bhawanipur,
Via – Naugachia,
District – Bhagalpur,
Bihar, Pin No. – 853 204.

... Applicants.

Versus

1. **Union of India,**
Service through General Manager,
Eastern Railway,
N.S. Road,
Kolkata – 700 001.
2. **Chief Personnel Officer,**
Eastern Railway,
N.S. Road,
Kolkata – 700 001.
3. **The Assistant Personnel Officer(Rectt),**
Usha

**Railway Recruitment Cell,
56, Chittaranjan Avenue,
Kolkata – 700 012.**

... Respondents.

For the Applicants : Mr. P.K. Roy, Counsel

For the Respondents : Mr. A.K. Guha, Counsel

O R D E R (Oral)

Per Dr. Nandita Chatterjee, Administrative Member:

1. Ld. Counsel for the applicant and respondents are both present.

2. Ld. Counsel for the applicant refers to the speaking order dated 30.10.2014 which was issued in compliance to the Tribunal's direction in O.A. No. 808 of 2014. Upon a perusal of the pleadings, however, it transpires that the speaking order has not been challenged in the relief claimed by the applicant. Ld. Counsel for the applicant, therefore, prays for liberty to withdraw the instant Original Application and to file a fresh Original Application whereby the relief will be suitably incorporated, particularly challenging the speaking order dated 30.10.2014.

3. Ld. Counsel for the applicant is hence permitted to withdraw the instant Original Application and to file a fresh O.A. after incorporating the requisite relief and with impleadment of necessary parties. Delay, if any, in this regard, will be waived.

4. Ld. Counsel for the respondents draws attention to the fact that this is a matter arising from mismatch of handwriting and, accordingly, will furnish their reply to the fresh Original Application, when filed, along with the Graphologists/forensic expert's report in this regard. Ld. Counsel for the applicant



3 o.a. 875-878.2015

is also at liberty to submit such information as is made available to him in the context of mismatch of handwriting of the applicant.

5. With this, the O.A. is disposed of as withdrawn. No costs.

(Dr. Nandita Chatterjee)
Administrative Member

(Manjula Das)
Judicial Member

SP